

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. _____/2024
(@SLP(C) NO.13199/2024)

PPK NEWSCLICK STUDIO PVT. LTD.

APPELLANT(S)

VERSUS

DEPUTY COMMISSIONER OF INCOME TAX

RESPONDENT(S)

O R D E R

Leave granted.

We have heard learned senior counsel for the appellant and learned ASG for the respondent.

We dispose of this appeal by directing that pending disposal of the appeal filed by the appellant herein before the ITAT in ITA No.448/DEL/2024, there shall be stay of further recovery of the outstanding dues.

The aforesaid order is being made having regard to the admitted fact that 30% of the demand has already been recovered by the respondent.

The ITAT shall consider the appeal of the appellant in accordance with law on its own merits and without being prejudiced or influenced by any of the observations made by the High Court in the impugned order which has been modified by us as above.

The judgment of the High is modified in the aforesaid terms. Appeal is disposed of in the aforesaid terms.

Pending application(s), if any, shall stand disposed of.

....., J.
(B.V. NAGARATHNA)

....., J.
(NONGMEIKAPAM KOTISWAR SINGH)

NEW DELHI;
AUGUST 09, 2024

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13199/2024
(Arising out of impugned final judgment and order dated 10-05-2024
in WP(C) No. 5493/2024 passed by the High Court of Delhi at New
Delhi)

PPK NEWSCLICK STUDIO PVT. LTD.

Petitioner(s)

VERSUS

DEPUTY COMMISSIONER OF INCOME TAX

Respondent(s)

(FOR ADMISSION)

Date : 09-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Devdatt Kamat, Sr. Adv.
Mr. Rohit Sharma, Adv.
Mr. Rajesh Inamdar, Adv.
Mr. Jatin Lalwani, Adv.
Mr. Nikhil Purohit, Adv.
Mr. Harsh Pandey, Adv.
Mr. Hruday P. Bajentri, Adv.
Mr. Kumar Dushyant Singh, AOR

For Respondent(s) Mrs. Aishwarya Bhati, A.S.G.
Ms. Swarupma Chaturvedi, Sr. Adv.
Mr. Raj Bahadur Yadav, AOR
Ms. Chitrangda Rastravara, Adv.
Mr. Chinmayee Chandra, Adv.
Mr. Bani Dikshit, Adv.
Mr. Shantnu Sharma, Adv.
Mr. Akshaj Singh, Adv.
Mr. Vasu Vats, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Appeal is disposed of in terms of the signed order.

Pending application(s), if any, shall stand disposed
of.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)
COURT MASTER (NSH)

(Signed order is placed on the file)